

Industries causing high Pollution

4772. SHRI RAM SAMUJHAWAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the particulars of the twenty industries already identified as causing high pollution; and

(b) the special conditions prescribed for approval of the setting up of the industry concerned and regulating the working of existing ones from environmental and pollution control angles ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The requisite information is given in the attached statement—I.

(b) : The requisite information is given in the attached statement—II.

Statement—I

1. Primary metallurgical producing industries viz., Zinc, lead copper, aluminium and steel.
2. Paper, Pulp and Newsprint.
3. Pesticides/Insecticides.
4. Refineries.
5. Fertilizers.
6. Paints.
7. Dyes.
8. Leather Tanning.
9. Rayon.
10. Sodium/Potassium Cyanide.
11. Basic Drugs.
12. Foundry.
13. Storage Batteries (lead acid type).
14. Acids/Alkalies.
15. Plastics.
16. Rubber Synthetic.

17. Cement.

18. Asbestos.

19. Fermentation industry.

20. Electro-plating industry.

Statement—II

The following condition is imposed in the letters of intent issued for setting up of industrial undertakings :—“Adequate steps shall be taken to the satisfaction of the Government to prevent air, water and soil pollution. Further, such anti-pollution measures to be installed should conform to the effluent and emission standards prescribed by the State Government, in which the factory of the industrial undertaking is located”.

It has been decided by Government that in respect of the 20 high polluting industries, the letter of intent will be converted into an industrial licence only after the following conditions have been fulfilled :—

- (i) The State Director of industries confirms that the site of the project has been approved from the environmental angle by the competent State authority;
- (ii) The entrepreneur commits both to the State Government and the Central Government that he will instal the appropriate equipment and implement the prescribed measures for the prevention and control of pollution.
- (iii) The concerned State Pollution Control Board has certified that proposal meets with the environmental requirements and that the equipment installed or proposed to be installed are adequate and appropriate to the requirements.

Setting up of Chemical Plant

4773. SHRI ANAND SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal under consideration of Government for estab-